

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Criminal Appeal (S.J.) No.795 of 2016

Arjun Prasad Mehtha @ Arjun Prasad Mehta **Appellant**
Versus
The State of Jharkhand **Respondent**
With
Criminal Appeal (S.J.) No.719 of 2016

Vijendra Singh @ Vijay @ Vijay Singh **Appellant**
Versus
The State of Jharkhand **Respondent**
With
Criminal Appeal (S.J.) No.755 of 2016

Sher Singh @ Rahul **Appellant**
Versus
The State of Jharkhand **Respondent**

CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Appellants : Mrs. Aanya Singh, Adv. [in Cri. App. (S.J.) No.795/16]
Mr. Deepak Kr. Bharti, Adv. [in Cri. App. (S.J.) No.719/16]
Mr. Pradeep Kumar Nayak, Adv. [in Cri. App. (S.J.) No.755/16]
For the State : Mrs. Ruby Pandey, A.P.P. [in Cri. App. (S.J.) No.795/16]
Mrs. Nehala Sharmin, A.P.P. [in Cri. App. (S.J.) No.719/16]
Mrs. Niki Sinha, A.P.P. [in Cri. App. (S.J.) No.755/16]

The matter was taken up through Video Conferencing. Learned counsel for the parties had no objections with it and submitted that the audio and video qualities are good.

05/06.09.2021: As prayed for by the learned counsel for the appellants, put up this case next week.

Further, call for the material exhibits from the court concerned.

(Rajesh Kumar, J.)